

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date]

RAHURAJ STEEL TRADERS PVT. LTD.
403, SAKAR 1, NR. GANDHIGRAM RAILWAY STATION, ELLISBRIDGE,
AHMEDABAD-380006

To
The Interim Resolution Professional / Resolution Professional
MR. BIMAL DESAI
217, FLORENCE PRIDE, OPP. CORPORATION GARDEN, SUN PHARMA ROAD,
VADODARA, GUJARAT 20 e mail id : bimal.a.desai@icai.org

Subject: Submission of claim and proof of claim.

Madam/Sir,

RAHURAJ STEEL TRADERS PVT LTD. hereby submits this claim in respect of the corporate insolvency resolution process of SIDDHBALI STEELS & STRIPS PVT LTD . The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	RAHURAJ STEEL TRADERS PVT. LTD.
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	CIN : U27100GJ2013PTC076224
3.	Address and email address of the financial creditor for correspondence	403, SAKAR 1, NR. GANDHIGRAM RAILWAY STATION, ELLISBRIDGE, AHMEDABAD -380006 GUJARAT
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	Rs. 2,38,00,000 /- + Rs. 5,15,000 = Total Rs. 2,43,15,000
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim	

	(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	
7.	Details of how and when debt incurred	TOTAL AMOUNT CLAIMED TO BE IN DEFAULT IS PRINCIPAL RS. 1,70,00,000/- + RS. 68,00,000 INTEREST UPTO 2020 TOTAL RS. 2,38,00,000/- FURTHER ADVANCES GIVEN TILL 31.3.2017 RS. 5,15,000 TOTAL AMT. IS RS. 2,43,15,000 (2,38,00,000 + 5,15,000) (ALONG WITH INTEREST@10% PER ANNUM FROM 25.02.2016 TILL 30.11.2019 AND FURTHER INTEREST TILL THE DATE OF REALIZATION) DATE OF DEFAULT 30.11.2019.
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan For, RAHURAJ STEEL TRADERS PVT.LTD. R.P.	HDFC BANK LTD BRANCH : MOHAMMEDWADI NAME : RAHURAJ STEEL TRADERS PVT LTD A/C NO. 50200011384780 IFSC CODE : HDFC0002454
<p align="center">Director/Authorized Signatory (Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>		
Name in MR. ANUJ JAIN		

DIRECTOR DIN NO : 01800039

403, SAKAR 1, NR. GANDHIGRAM RAILWAY STATION, ELLISBRIDGE,
AHMEDABAD-380006

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, MR. ANUJ JAIN, currently residing at 403, SAKAR 1, NR. GANDHIGRAM RAILWAY STATION, ELLISBRIDGE, AHMEDABAD -380006, do hereby declare and state as follows:

1. Siddhballi Steels & Strips Pvt. Ltd. . the corporate debtor was, at the insolvency commencement date, being the 27TH day of February 2023 actually indebted to me for a sum of Rs. 2,38,00000 + Rs. 5,15,000 TOTAL RS. 2,43,15,000 /-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Balance Sheet Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:

Place: Ahmedabad

For, RAHURAJ STEEL TRADERS PVT.LTD.

R. P.

Director/Authorized Signatory
(Signature of the claimant)

VERIFICATION

I, MR ANUJ JAIN the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

For, RAHURAJ STEEL TRADERS PVT.LTD.

R. P.

Director/Authorized Signatory
(Signature of claimant)

Verified at ... on this day of, 20....

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
